

DIVISION BENCH

ITEM NO.127

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (CAA) No.7/ALD/2022 IN CA (CAA) No.23/ALD/2021
(Second Motion)

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 9th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	GIGANTIC REAL ESTATE PRIVATE LIMITED WITH RUDRA REAL ESTATE PVT. LTD.
UNDER SECTION	230/232 OF COMPANIES ACT, 2013

THROUGH PHYSICAL/VIRTUAL HEARING:

ORDER

- 1. Due to paucity of time, the matter could not be taken up for hearing and therefore, it is adjourned for 06th June, 2024.**
- 2. Meanwhile, pleadings if any, wherever pending be completed by the RoC, RD as well as Income Tax Department with advance copies to be supplied to the opposite side.**

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

09th May, 2024

Bipul Kumar Tiwari
(Stenographer)